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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 382 OF 2012

Cuttack this the 14th day of May, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
AND
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
ORDER

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.B.Jena, learned Addl.Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondents and perused the materials on record.

Applicant, at present working as Asstt Superintendent of Post Offices has moved this Tribunal seeking direction to Respondents to promote him to the post of JAO (now AAO) by extending the benefit of the order dated 6.08.2004 passed in O.A.No.128/2002 and O.A.No.838/2005, inter alia declaring Annexure-A/5 dated 1.1.2002 non est in the eye of law.

It reveals from the record that the applicant has preferred a representation dated 12.03.2012 (Annexure-A/14 to the O.A.) to Respondent No.1 with copies to Respondent Nos. 2 to 4 which has not yet been disposed of.

As agreed to by the learned counsel for the parties, without expressing any opinion on the merit of the matter, we direct Respondent No.1 to consider and dispose of the representation as at Annexure-A/14, within a period of ninety days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.



Send copies of this order along with copies of the O.A. to all the Respondents at the cost of the applicant and free copies of this order be made over to the learned counsel for the parties.

W. H. Lee
JUDICIAL MEMBER

W. H. Lee
ADMINISTRATIVE MEMBER

